

Statement*Statement showing SGSY balances with SRLMs as on 3.4.2014*

Sl. No.	State	Amount in ₹ crore
1.	Andhra Pradesh	—
2.	Bihar	225.00
3.	Chhattisgarh	—
4.	Gujarat	5.00
5.	Haryana	6.00
6.	Himachal Pradesh	4.00
7.	Jammu and Kashmir	—
8.	Jharkhand	1.00
9.	Karnataka	—
10.	Kerala	—
11.	Madhya Pradesh	—
12.	Maharashtra	—
13.	Odisha	—
14.	Punjab	1.00
15.	Rajasthan	46.00
16.	Tamil Nadu	—
17.	Uttar Pradesh	950.00
18.	Uttarakhand	5.00
19.	West Bengal	24.00
20.	North Eastern States	—
21.	Arunachal Pradesh	—
22.	Assam	—
23.	Manipur	—
24.	Meghalaya	4.00
25.	Mizoram	—
26.	Nagaland	—
27.	Sikkim	—
28.	Tripura	—
GRAND TOTAL		1272.00

Misappropriation of funds under MGNREGA

1253. DR. PRADEEP KUMAR BALMUCHU:
SHRI AVINASH RAI KHANNA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether according to the latest Government data on the performances of social audits of the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), it has been revealed that funds amounting to ₹ 1,000 crore have been misappropriated;

(b) if so, the details of the social audit report;

(c) whether Government proposes to take effective steps to plug the loopholes in the functioning of MGNREGA; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI SUDARSHAN BHAGAT): (a) No Sir.

(b) Does not arise.

(c) and (d) There are following provisions in Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) to monitor and check the misuse of funds:

- (1) **Social Audit:** Social audit of all expenditure and all the works executed is a statutory commitment under the Act. In order improve the Social Audits, a Special Project is being implemented under which, the Ministry is funding the deployment of social audit resource personnel upto District level. The project will be operational during 2014-17 and will ensure the social audit of MGNREGS works is conducted as per Audit of Schemes Rules, 2011.
- (2) **Grievance Redressal Mechanism:** The Act provides for establishment of Ombudsman at district level for expeditions redressal of grievances on the implementation of MGNREGS in the States/UTs. The Ombudsman can take suo moto cognizance of irregularities in the Scheme.
- (3) **State Quality Monitor (SQM):** MGREGA Operational Guidelines provide for deployment of retired Chief/Executive Engineers for quality inspection of works implemented under the Scheme. SQM can make use of random sampling or stratified sampling in selecting the sample for quality inspection.
- (4) **National Level Monitors (NLM):** If a complaint is *prima-facie* substantiated by documentary evidence, third party institutional NLMs are deputed to enquire into the allegations and issues raised in the NLM report are resolved through State Governments.